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In the Court of the Principal District Judge, Madurai

Present: Tmt. A. NAZEEMA BANU, B.A., L.L.M.,  
Principal District Judge, Madurai

Monday, this the 23<sup>rd</sup> day of March 2020.

Suo Motu Cr.M.P.No.1861/2020

Order U/s. 439 of Cr.p.c.

In furtherance to the direction of Hon'ble Chief Justice of High Court, Madras vide letter dated: 21.03.2020 and pursuant to directions of the Hon'ble Supreme Court in Suo Motu W.P.(Civil) No.1/2020 In Re:Contagion of COVID 19 Virus in prisons, the cases of inmates of the Central Prison, Madurai held under judicial custody in crimes arising out of the jurisdiction of this Court, were taken up for grant of bail.

2) The learned Public Prosecutor was also present. Heard him with regard to objections, if any.

3) Considering the urgent need and necessity to ensure social distancing and thereby reducing the scope of infection, it is essential that the prisons are decongested as much as possible. Keeping this in view and also taking note of the nature of the offence, the following inmates of the Central Prison, Madurai are released on bail on execution of own bond for Rs.10,000/- to the satisfaction of Judicial Magistrate, concerned subject to condition that after release the petitioner shall appear and sign before the Inspector of police/respondent police once in 15 days at 10.00 .a.m. until further orders. The following inmates shall

co-operate with the investigation and he shall not threaten the witnesses and they shall not induce witnesses and he shall not cause obstacles to the pending investigation. If there is any violation of condition, the Investigation Officer is within his discretion to approach the Court of the learned Judicial Magistrate, concerned for cancellation of bail even though bail granted by the Sessions Court as per the ruling of the Hon'ble Supreme Court reported in **P.K.Shaji/Vs/State of Kerala, (2005) AIR S.C.W.5560.** Accordingly this petition is allowed.

Sl. No	Name & Father's Name	Address	Cr.No.	Police Station	Offenes	Name of the Court.
1.	Vijayakumar S/o Vanakkam Samy	4/45, Ovalur , Kalimangalam, Madurai	30/2020	Silaiman	379 IPC	J.M.No.2 Madurai
2.	Iyyappan S/o Arumugam	Ammankovil Street, Silaiman, Madurai	58/2020	Karuppa yurani	379 IPC	J.M.No.2 Madurai
3.	Vinothkumar S/o Vanakkam Samy	Ovalur, Kalimangalam Madurai	58/2020	Karuppa yurani	379 IPC	J.M.No.2 Madurai
4.	Arulmurugan S/o Pattanam	Poosaripatty(PO) Melur (Tk) Madurai	336/2019	Appanthiru ppathy	379 IPC	J.M.No.5 Madurai
5.	Arulmurugan S/o Pattanam	Poosaripatty(PO) Melur (Tk) Madurai	337/2019	Appanthiru ppathy	379 IPC	J.M.No.5 Madurai
6.	Karthick S/o Kalimuthu	Othakadai	297/2019	Othakadai	454, 380 IPC	J.M. Melur
7.	Ranjith @ Ranjith Kumar	Vairavampatti	5/2020	Othakadai	457, 380 IPC	J.M.Melur

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8.	Murugan @ Thirumurugan S/o Palanisamy	Ganesapuram, T.Perungudi	55/2020 55/2020	Othakadai	457, 380 IPC	J.M.Melur
9.	Ambiraja S/o Arumugam	S.Keelapatti	105/2020 105/ 2020	Peraiyur	379 IPC r/w 4(1)(1A), 21(v) MMDR Act	J.M Peraiyur
10	Radhakrishnan S/o Pandiyan	Rengasampuram	71/2020 71/ 2020	Sedapatti	379 IPC	J.M. Peraiyur

Pronounced by me in Open Court on the 23<sup>rd</sup> day of March 2020

Principal District Judge,  
Madurai.

Copy to

- 1) The Judicial Magistrates No.2, No.5, Madurai, Melur and Peraiyur.
- 2) The Inspector of Police - Silaiman, Karuppayurani, Appanthiruppathy, Othakadai, Peraiyur and Sedapatti
- 3) The Superintendent of Police, Madurai.
- 4) The Commissioner of Police, Madurai.
- 5) The Superintendent, Central Prison, Madurai.

Dno 3733  
23-3-20